

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) Provision of safety and security of pilgrims and ensuring their smooth movement to the pilgrim centres is a State subject. However, the Department of Tourism Govt. of India provides central financial assistance for tourism facilities at various pilgrim centres on the basis of the State Governments' specific proposals.

**International Tourist activity in  
Karnataka**

887. SHRI PARAG CHALIHA: Will the Minister of TOURISM be pleased to state:

(a) whether Government are aware of the adverse effect on international tourist activity in Karnataka following Karnataka Government's decision to acquire Mysore Palace and consequential affect of Dussehra celebrations;

(b) if so, the details thereof; and

(c) the remedial steps taken/contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) No, Sir. The state Government has indicated that the acquisition of Mysore Palace will not have any effect on the inflow of tourists to Mysore.

(b) and (c) Do not arise.

**Proposal to accord status of Industry to  
Tourism**

888. SHRI RAJNATH SINGH 'SURYA': Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that Government propose to accord status of industry to tourism;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) On the basis of the recommendation of the National Development Council in its meeting held on 12-13 July 1984 to accord the status of industry to tourism, as many as 25 States/UTs have given tourism the

status of industry. In addition, two other states have announced a number of incentives for the tourism industry.

The Union Government has also announced a number of incentives including tax exemption, interest subsidy, import duty concessions, etc. to hotels and tourism related industries.

**PAPERS LAID ON THE TABLE**

**12 अपराहन**

**I. Special Order of Home Ministry**

**II. Notifications of Ministry of Home Affairs**

ग्रहमंत्री (श्री लाल कृष्ण आडवाणी) : श्रीमान, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. राज्यपाल (परिलब्धियाँ, भत्ते और विशेषाधिकार) अधिनियम, 1982 की धारा 12 की उप-धारा (3) के अधीन असम के राज्य पाल के संबंध में राज्यपाल (भत्ते और विशेषाधिकार) नियम, 1987 की अनुसूची I और II के अंतर्गत अतिरिक्त निधियाँ उपलब्ध कराने वाले गृह मंत्रालय के विशेष आदेश संख्या 5/2/97 (एफ एंड जी) दिनांक 20 मई, 1998 की एक प्रति (अंग्रेजी तथा हिन्दी में) :-

[पुस्तकालय में रखी गयी। देखिये सं. एलटी - /98]

- II. सीमा सुरक्षा बल अधिनियम, 1968 की धारा 141 की उप-धारा (3) के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में)

- (i) सीमा सुरक्षा बल (संशोधन) नियम, 1997 को प्रकाशित करने वाली कांआ 166, दिनांक 14 जनवरी, 1998।

[पुस्तकालय में रखी गयी। देखिये सं. एलटी - /98]

- (ii) सीमा सुरक्षा बल [एयर विंग अराजपत्रित (योधक) समूह 'ग' पद] भर्ती नियम, 1997 को प्रकाशित करने वाली सांकांनि 419, दिनांक 15 दिसम्बर, 1997।

[पुस्तकालय में रखी गयी। देखिये सं. एलटी - /98]